

Title Execution Case No. 02 of 2016

Pranab Jyoti Borah : Decree Holder

Vs.

Smti Madhsmitta Borah Saikia : Judgment Debtor.

15-11-2022 Learned counsel for the Decree is present but Judgment Debtor is absent without any step. It is submitted that the case fall within the jurisdiction of District Judge, Biswanath so case may be transferred to Biswanath District. Heard the learned counsel. Having gone through the case record I found substance in the contention since both the parties are resident of Biswanath district.

In view of the Notification No. HC.VII-22/2022/8603/A dated 28-09-2022, case is withdrawn from my court and transferred the case to the court of learned District Judge, Biswanath for disposal.

Fix **15-12-2022** for appearance of parties before the District Judge, Biswanath.



(C.B. Gogoi)
District Judge,
Sonitpur, Tezpur.